

SLP(C)No. 7218-7219 OF 2003
ITEM No.35

Court No. 6

SECTION IX
A/N MATTER

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.7218-7219/2003

(From the judgment and order dated 19/03/03,04/04/03 in WP 3000/02,
and RP 24/03 of The HIGH COURT OF BOMBAY)

JUHU BEACH KHADYA P.V. COOP.SOCIETY LTD.

Petitioner (s)

VERSUS

VISHWANATH U. MADA & ORS.

Respondent (s)

(With Appln(s).for exemption from filing c/c of the impugned Judgment)
(With prayer for interim relief)
With

SLP(C)No.17925/2003

Date : 31/10/2003 These Petitions were called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE RUMA PAL
HON'BLE MR. JUSTICE P.VENKATARAMA REDDI

For Petitioner (s) M/s Puneet Jain, AP.Dhamija,P.Agarwal,
Anjali Doshi,Ruchi Kohli,HD.Thanvi,LP.Singh,
AP. Jain, Ram Nivas, Advs.
Mr. Sushil Kumar Jain,Adv.

For Respondent (s) Ms. Indu Malhotra,Adv.

M/s Pallav Shishodia, Adv., Hemant Sharma,Advs.
Mr. D.N. Mishra,Adv.

Mr. V.B. Joshi,Adv.

UPON hearing counsel the Court made the following
O R D E R

In view of the letter circulated, the cases are adjourned for four weeks to enable the learned
counsel for the petitioner to file rejoinder affidavit.

(S. Thapar)
PS to Registrar

(Madhu Saxena)
Court Master